

NON-REPORTABLE

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2464 OF 2015

[Arising out of SLP(C) 6923 of 2015 @ CC No. 17578 of 2014]

**BATHINDA DEV. AUTH. FORMERLY
KNOWN AS (PUDA)**

.. APPELLANT

VERSUS

IQBAL SINGH & OTHERS

.. RESPONDENTS

JUDGMENT

VIKRAMAJIT SEN, J.

1 Delay condoned. Leave granted.

2 This Appeal assails the Order of the Division Bench of the High Court of Punjab & Haryana, which had allowed the Writ Petitions before it, and declared that the acquisition had lapsed for the reason that the possession had not been taken and compensation, too, not paid. This is sufficient ground for protection under the provision of Section 24(2) of the Land Acquisition Act, 2013.

3 The Appeal is dismissed in the above terms.

.....J.
[VIKRAMAJIT SEN]

.....J.
[PRAFULLA C. PANT]

New Delhi,
February 26, 2015.



JUDGMENT